

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.592 of 2020

1. Neha Kumari
 2. Minor Daughter through her legal guardian her, mother Neha Kumari
- **Petitioners**

Versus

1. The State of Jharkhand
 2. Ravi Shankar Yadav
- **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. Raja Ravi Shekhar Singh, Adv.

For the State : Mr. Shailesh Kr. Sinha, A.P.P.

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

05/08.09.2021: As a last chance, two weeks' time is granted to the learned counsel for the petitioners for removing the surviving defects as pointed out by the office.

(Rajesh Kumar, J.)

Amar/-